

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
ASYA INFOSOFT LIMITED**

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	<b>ASYA INFOSOFT LIMITED</b>
2.	Date of incorporation of Corporate Debtor	02/12/1985
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Ahmedabad under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L72900GJ1985PLC029849
5.	Address of the registered office and principal office (if any) of Corporate Debtor	H.N. House 4th Floor Nidhi Complex Navrangpura Ahmedabad, Gujarat, India- 380009
6.	Insolvency commencement date in respect of Corporate Debtor	17/05/2023
7.	Estimated date of closure of insolvency resolution process	13/11/2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sumit Rajnikant Mehta Reg. No.:IBBI/IPA-003/ICAI-N-00395/2021-2022/13986 AFA Valid upto: 20-12-2023
9.	Address & email of the interim resolution professional, as registered with the board	303 Aagam Flats, Near Sharda Mandir School, Paldi, Sharda Mandir School, Ahmadabad, Gujarat ,380007 E-mail: casumit97@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Sumit Mehta, Sumit R Mehta & Associates, 712, Adдор Aspire, Near Jaharvi Restaurant, Panjrapole, Ahmedabad-380015. E-Mail: asyaibc@gmail.com
11.	Last date for submission of claims	31/05/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Asya Infosoft Limited on 17th May 2023.

The creditors of Asya Infosoft Limited are hereby called upon to submit their claims with proof on or before 31st May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Sumit Rajnikant Mehta**

Date : 19.05.2023  
Place: Ahmedabad

Interim Resolution Professional for Asya Infosoft Limited  
Reg No.: IBBI/IPA-003/ICAI-N-00395/2021-2022/13986